Submission of income tax returns in Banks

3161. SHRI SOLIPETA RAMACHANDRA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to allow income tax payments to be deposited in computerised branches of all Public Sector Banks;

(b) if so, the details of Banks so authorised;

(c) whether Government would also extend submission of income tax returns through such authorised banks to ease avoidable crowds in Income Tax offices throughout the country; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAY KUMAR): (a) and (b) Yes, Sir. 2102 computerised branches of all Nationalised Banks in 133 Cities and Towns have already been authorised to receive direct tax payment w.c.f. 1st August, 2000 in addition to the existing authorised branches of different Public Sector Banks.

(c) and (d) At present no such decision has been taken by the Government to extend submission of Income Tax returns through such authorised Banks to ease avoidable crowds in Income Tax Offices throughout the country. However, it may be considered by the Government in future.

Compassionate appointment in UCO Bank

† 3162. SHRI GHANSHYAM CHANDRA KHARWAR: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 2075 given in the Rajya Sabha on the 21st December, 1999 and state:

(a) whether Government have since provided jobs on compassionate grounds to the dependents of those bank

[†] Original notice of the question was received in Hindi.

¹⁰⁸

[22 August, 2000]

employees of Himachal Pradesh, Punjab and Haryana who died during January, 1997 and December, 1998; and

(b) if so, the State-wise number of persons thus appointed together with the details of their names, designations and places of appointments and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) and (b) UCO Bank have reported that in terms of their revised scheme for compassionate appointment, they have examined the cases of 8 dependents of their employees who died between January, 1997 to December, 1998 in the States of Punjab, Haryana and Himachal Pradesh. The bank has not given any compassionate appointment to any one of them so far. The bank has further reported that as per their revised scheme, dependents of the employees who die after attaining of the age of 55 years are not eligible for compassionate appointment/lump sum payment. A list of the 8 cases considered by the bank along with the present status is enclosed as statement.

Statement

Number of cases being considered by Bank					
Employees died	Name of the	Date of Death	Present Status		
between January 1997 to December 1998 whose applications received/ resubmitted to us	Branch/Office				
Punjab and					
Haryana:					
1. O. P. Sharma	Chandigarh	12.4.97	Pending for certain Clarifications		
2. Darshan Singh	Jalandhar	23.5.97	Regretted as death occurred after age of 56 years		
3. Beram Singh	Ghurani Katan	23.12.97	Declined as family income exceeds maximum of gross pay of the deceased.		

109

RAJYA SABHA

1 2	3	4	5
4. B. K. Dua	Nawanshar	18.1.98	No Employment but Authorised for Lump sum payment Rs. 2,00,000/-
5. Rajinder Singh	Kundi	5.11.98	No Employment but Authorised for Lump sum payment Rs. 1,50,000/-
Himachal Pradesh:			
1. N. C. Jain	Rajgarh	9.10.97	Under Process.
2. Daulat Ram Thapa	OGDI	10.11.97	Regretted as died at the age of 57 years
3. Madan Lal	OGDI	8.8.98	No Employment but Authorised for Lump sum payment Rs. 1,50,000/-

Debt Recovery Tribunals

3163. SHRI VIJAY J. DARDA: Will the Minister of FINANCE be pleased to refer to answer to Starred Question 26 given in the Rajya Sabha on the 25th July, 2000 and state:

(c) the number of pending cases in Debt Recovery Tribunals at each of the Metropolitan city; and

(d) the details of target set for recovery of large loans during the current year and recovery made so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) Upto 31-03-2000, 12 Debts Recovery Tribunals (DRTs) have been established in the country. As reported by these tribunals, 28064 cases were pending in these tribunals as on 31-03-2000. Tribunal-wise position of pending cases is given below:—

SI. No. Name of the Tribunal		No. of cases pending
1.	Mumbai	4074
2.	Bangalore	1409

110